

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 3462 of 2010 (O & M)

Kuldeep Singh Appellants
V/s
Jaimal Singh and others Respondents

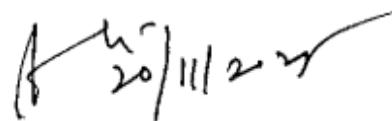
Notice to:

Respondents:

2. Jasbir Singh son of Sh. Arjun Singh, resident of 22, Preet Nagar, Ambala City. (Owner of Canter no. HR-37D-1717).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **05.02.2026(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 20th day of November, 2025.


20/11/2025
Superintendent (Judl.),
For Registrar (Judicial)

